

[Dr. A. K. Patel]

of February 23, 1987 which has caused widespread damage to public property.

As per the newspaper reports, a child died after she was hit by the hail storm in village Kheralu. A goods train was derailed between Ahmedabad and Abu Railway Stations, 14 wagons going off the rails due to the cyclone. In villages Kherrva, Devasan, Bakharia, Mulson, Saganpur, Vankadia, Kosava and Bhadli, about 200 people were injured by the hailstorm.

Standing crops of wheat, mustard and Jeera worth about Rs. 5 crores were damaged in these villages.

An urgent relief and aid is required. Through you, I request the Hon. Minister of Agriculture may send a Central Officer to the affected areas to assess the damage and advise the Government to do the needful.

[Translation]

SHRI HARISH RAWAT (Almora) : Mr. Deputy Speaker, Sir, the half an hour increase in the daily working hours in various offices of the Central Government is causing great inconvenience to the employees, especially the ladies, daily wage workers and the workers coming from distant places. This increase in the working hours has not increased any efficiency. Instead, it has created a feeling of resentment among the employees. The Government has been continuously ignoring this demand.

Union Forest Act 1980, has proved to be ineffective for the development of the forests. The adverse effect of this Act is that it is causing hinderance in quick implementation of the developmental works. Therefore, it needs to be discussed.

[English]

Mr. DEPUTY-SPEAKER : The hon. Minister.

SHRIMATI SHEILA DIKSHIT : I heard with attention all the submissions made by the hon. Members and they will

be duly considered in the next meeting of the Business Advisory Committee.

12.21 hrs.

ELECTION TO COMMITTEES

[English]

(i) Committee on Official Language
THE MINISTER OF HOME AFFAIRS
(S. BUTA SINGH) : I beg to move :

“That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri J. Vengala Rao resigned from the Committee.”

MR. DEPUTY-SPEAKER : The question is :

“That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri J. Vengala Rao resigned from the Committee.”

The motion was adopted

[English]

(ii) Tea Board

THE MINISTER OF COMMERCE
(SHRI P. SHIV SHANKER) : I beg to move :

“That in pursuance of sub-section (3) (f) of section 4 of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules 1954, the member of this House do proceed to elect, in such manner as the speaker may direct, two members from among themselves to serve as members of the Tea

Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (3) (f) of section 4 of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted

12.23 hrs.

RAILWAYS BILL

[English]

Extension of time for presentation of report of joint committee

SHRI ARVIND NETAM (Kanker) : I beg to move :

"That this House do extend up to the last day of the Monsoon Session, 1987, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the Law relating to Railways."

MR. DEPUTY SPEAKER : The question is :

"That this House do extend up to last day of the Monsoon Session, 1987, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the Law relating to

Railways."

The motion was adopted.

12.24 hrs.

CINE-WORKERS WELFARE FUND (AMENDMENT) BILL, 1987*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : Sir, on behalf of Shri P. A. Sangma, I beg to move for leave to introduce a Bill to amend the Cine-workers Welfare Fund Act, 1981.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Cine-workers Welfare Fund Act, 1981."

The motion was adopted.

SHRI A. K. PANJA : Sir, I introduce the Bill.

12.25 hrs.

CONSTITUTION (FIFTY-SIXTH AMENDMENT) BILL, 1987*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.

MR. DEPUTY-SPEAKER : The question is :

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